## Crl. Rev. No. 393/2019 Kartar Singh & Ors. Vs. State & Anr.

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionists.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent No.1 (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent No.2.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

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Record perused.

No urgency has been shown so far by any of the party in

this case.

In the interest of justice, put up for appearance/ purpose already fixed on 19.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. <a href="mailto:readerasj04west@gmail.com">readerasj04west@gmail.com</a> and the same shall be considered and dealt with as per procedure prescribed by law.

SC No. 58270/2016 FIR No. 558/2005 PS Janak Puri State Vs. Raju @ Ikram

## 31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in The case is at the stage of arguments on charge.

this case.

sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same already fixed on 19.09.2020. However, it shall be open for either of the In the interest of justice, put up for appearance/ purpose shall be considered and dealt with as per procedure prescribed by law.

Tis Hazari Courts/Delhi (Manish Gupta) ASJ-04(West) 31.07.2020 SC No. 11/2019 FIR No. 234/2018 PS Ranjit Nagar State Vs. Ashu @ Dharmender & Ors.

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 19.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

SC No. 709/2017 FIR No. 482/2017 PS Rajouri Garden State Vs. Manoj Kumar @ Mannu

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 19.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. <a href="mailto:readerasj04west@gmail.com">readerasj04west@gmail.com</a> and the same shall be considered and dealt with as per procedure prescribed by law.

SC No. 635/2017 FIR No. 422/2017 PS Rajouri Garden State Vs. Mohammad Hussain

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in

this case.

In the interest of justice, put up for appearance/ P.E. on 19.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. <a href="mailto:readerasj04west@gmail.com">readerasj04west@gmail.com</a> and the same shall be considered and dealt with as per procedure prescribed by law.

SC No. 56321/2016
FIR No. 272/2015
PS Ranhola
State Vs. Suresh @ Pichki & Anr.

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 19.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. <a href="mailto:readerasj04west@gmail.com">readerasj04west@gmail.com</a> and the same shall be considered and dealt with as per procedure prescribed by law.

SC No. 58025/2016
FIR No. 326/2016
PS Vikas Puri
State Vs. Nasir Khan @ Pali & Ors.

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 19.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. <a href="mailto:readerasj04west@gmail.com">readerasj04west@gmail.com</a> and the same shall be considered and dealt with as per procedure prescribed by law.

SC No. 56921/2016 FIR No. 407/2014 PS Nihal Vihar State Vs. Rajat Kumar & Ors

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in

this case.

appropriate application for early hearing on ground of perceived 19.09.2020. However, it shall be open for either of the sides to move "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law. In the interest of justice, put up for appearance/ P.E. on

Tis Hazari Courts/Delhi 31.07.2020 (Marlish Gupta) ASJ-04(West)

SC No. 70/2019 FIR No. 71/2015 PS Anand Parbat State Vs. Ajay Kumar

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected

through video conferencing through CISCO Webex App.

Shri A.K. Sharma, Ld. Counsel for accused Ajay Kumar (present on video conferencing through CISCO Webex App. alongwith Shri Hans Raj, Stenographer).

Accused is stated to be on bail in this case.

Shri A.K. Sharma, Ld. Counsel has submitted that he is using simple keypad phone and not having the facility of CISCO Webex App., therefore, he is appearing through CISCO Webex App. Conference alongwith Shri Hans Raj, Stenographer of the court.

The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Heard. Record perused.

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Reader of the court has informed that no written submission has been filed so far on behalf of accused on the dedicated e-mail id of the court. i.e. <a href="mailto:readerasj04west@gmail.com">readerasj04west@gmail.com</a>.

Ld. Counsel for the accused seeks adjournment on the ground that he could not do the needful for addressing final arguments as he is not having the android phone and unable to use CISCO Webex App. facility.

Since the case is at the stage of final arguments, therefore, it is an urgent case.

On request and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 24.08.2020.

Ld. Counsel for accused is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode

to the Ld. Counsel for accused regarding the next date in this case.

Copy of the order be also sent to the Ld. Counsel for the

accused by e-mode for information.

FIR No. 648/2017 PS Ranhola State Vs. Ajay @ Dharmender U/s 302/34 IPC

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Partap Singh, Ld. Counsel for the applicant/accused namely Ajay @ Dharmender through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Inspector Sahi Ram dated 31.07.2020 has come. This is an application for interim bail on the basis of

guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi issued from time to time.

Heard. Perused.

Ld. Counsel for the applicant has submitted that the case is covered under the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020 and the period of custody of applicant is more than two years in this case and the applicant is not involved in any other case.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that case is not covered under the guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi. It is further submitted that the application is not maintainable as applicant has not surrendered before the concerned jail authority so far. Admittedly, the applicant was admitted to interim bail for 30 days vide order dated 07.07.2020 passed by this court and the applicant is yet to surrender before the concerned jail authority. Ld. Addl. P.P. for the State has highlighted that the conduct of the applicant/accused in jail is unsatisfactory which is clearly reflected in order dated 29.06.2020 passed by this court.

Ld. Counsel for the applicant has admitted regarding the Contd....p/3

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said conduct, however, it is submitted by Ld. Counsel for the applicant that more than one year has passed since punishment was awarded in jail. Ld. Counsel for the applicant has also submitted that earlier interim bail was granted on some medical ground to the applicant and not on the basis of guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

In view of overall facts and circumstances it is clear that the conduct of the applicant is unsatisfactory as per jail record. Hence, the case is not covered under the guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi. Hence, the application under consideration is hereby dismissed.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the SHO concerned for information.

FIR No. 648/2017 PS Ranhola State vs. Rohit Kumar @ Poly U/s 302/34 IPC

31.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Sandeep Gupta, Ld. Counsel for the applicant/accused namely Rohit Kumar @ Poly, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Inspector Sahi Ram dated 31.07.2020 has come. This is second bail application for interim bail.

Contd....p/2

31/2020

Heard on the application. Record perused.

Ld. Counsel for the applicant submits that earlier the bail application was dismissed on 03.07.2020 by this Court. It is further submitted by Ld. Counsel for the applicant that the application is on the basis of guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020. Ld. Counsel for the applicant has submitted that applicant was acquitted in other case FIR No. 411/2011, PS Uttam Nagar, U/s 379/411 IPC. Ld. Counsel for the applicant has also submitted that as per order dated 08.07.2020 of the Hon'ble High Court of Delhi, the other accused namely Rohit @ Lala was admitted to interim bail.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that the case is not covered under the guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as the applicant is also previously involved in other criminal case. It is further submitted that there is no parity with other accused. It is also submitted by Ld. Addl. P.P. for the State that there are no change in circumstances and order dated 03.07.2020 passed by this court on the application for interim bail may also be considered.

I have considered the said order which reflects that as per

and he is also involved in other case bearing FIR No. 411/2011, PS Delhi dated 02.07.2020 the conduct of the applicant is unsatisfactory report of concerned Deputy Superintendent, Central Jail No. 4, Tihar, Uttam Nagar

accused/applicant used threatening language and also misbehaved with the escorting staff at court lock-up. concerned Deputy Superintendent of Ld. Addl. P.P. for the State has also submitted that report of jail reflects

and perused the record. I have considered the rival submissions of both the sides

applicant is previously involved in other criminal case and his conduct in jail is unsatisfactory. Hence, the application under consideration is High Powered Committee of the Hon'ble High Court of Delhi as the hereby dismissed. Ordered accordingly. on record, the case is not covered under the guidelines of the Hon'ble In view of the above facts and circumstances and material

information. this order be sent to the concerned Jail Superintendent for Copy of this order be provided to both the sides. One copy ASJ-04(West) (Manish Gupta)

31.07.2020 Tis Hazari Courts/Delhi

FIR No. 296/2016
PS Paschim Vihar East
State Vs. Dheeraj
U/s 302/392/449/411/120-B/34 IPC

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The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Saurabh Duggal, Ld. Counsel for the applicant/accused namely Dheeraj, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of SI Neeraj dated 31.07.2020 has come.

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Heard on the application for extension of interim bail. Record perused.

Ld. Counsel for the applicant has submitted that earlier the applicant was admitted to interim bail vide order dated 02.07.2020 passed by this court and prior to that applicant was admitted to interim bail vide order dated 01.06.2020 passed by Shri Vishal Singh, Special Designated Court, Ld. ASJ-03, West, Tis Hazari Courts.

Vide order dated 02.07.2020, the interim bail of applicant was extended till 31.07.2020 and the date of surrender is 01.08.2020.

Ld. Counsel for the applicant has also highlighted the order dated 13.07.2020 passed by the Hon'ble High Court of Delhi in W.P. (C) No. 3037/2020, titled as Court on its own motion Vs. State & Ors. and has also highlighted the para no. 6 of the said order of the Hon'ble High Court.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that applicant is main accused and it is a case of murder and robbery.

I have considered the rival submissions of both the sides and perused the material on record.

In view of the previous interim bail orders and also

material on record, the interim bail of the applicant/accused Dheeraj is hereby extended till 31.08.2020 on previous terms and conditions and now the applicant shall surrender before the concerned jail authority on 01.09.2020 at 10:00 AM.

The IO/SHO/Investigating Agency/State shall be at liberty to move appropriate application for cancellation of interim bail as per law in case it is found that the applicant has committed any offence during the period of interim bail. Application under consideration stands disposed off accordingly.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.